

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

20.4.2004.

For hearing
will M.A.-10871/02
and M.A.-3941/32
consider

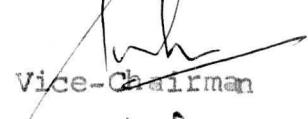
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15.4.

Copies of order dt
Dt 14.9.04 issued to
counsel for both sides.

15/9/04

Heard learned counsel for both sides and perused the materials placed on record. Hearing in the matter is concluded and orders are reserved.

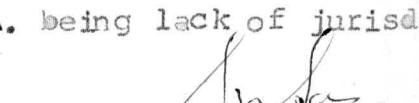
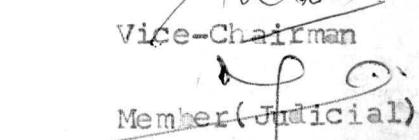

Vice-Chairman

Member (Judicial)

ORDER DATED: 14th Sept 2004

Applicant by filing this Original Application under section 19 of the A.T. Act, 1985 has challenged the selection and appointment to the post of Motor Driver under the Telecommunications Department. He has also challenged his non-selection to the post of Motor Driver; being a daily rated worker. However, while preparing the orders in this case, it came to our notice that the Authorities of the Telecommunications Deptt. have been taken over by the BSNL and they are under the control of the BSNL authorities. Since there is no notification bringing the BSNL within the jurisdiction of this Tribunal, any order to be passed cannot be executed; being beyond jurisdiction.

In this view of the matter, without entering into the merits of this matter, we dispose of this O.A. being lack of jurisdiction. No costs.


Vice-Chairman

Member (Judicial)